

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

1. **COMP.APPL/ 241(MB)2024 IN CP/03(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.07.2024**

NAME OF THE PARTIES: Mr. Dilavar Ashraf Shekhani
Vs.
Micro Screw Manufacturing
Company Private Limited

SECTION: 241(1), 242(4), 244(1) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT.

ORDER

COMP.APPL/ 241(MB)2024

1. Mr. Rahul D Oak, Ld. Counsel for the Petitioner present. Mr. Mukesh K Tiwari, Ld. Counsel for the Respondents No. 1 to 3 presents through VC.
2. The Counsel for the Petitioner has not complied with the process of filing reply after receipt of notice for EOGM. Without complying the process of filing reply, he approached this Tribunal for stalling the EOGM. At this stage, this Bench is not inclined to pass any order without completing the due process of filing reply to the EOGM Notice by the Applicant.
3. Ld. Counsel for the Respondent Nos.1-3 seeks one-week time to file reply. Counsel for the Respondent Nos.1-3 are directed to file reply with a copy served upon the other side two well before the next date of hearing.
4. List this matter for further consideration on **25.07.2024**.

**Sd/-
ANU JAGMOHAN SINGH
Member (Technical)**

**Sd/-
KISHORE VEMULAPALLI
Member (Judicial)**